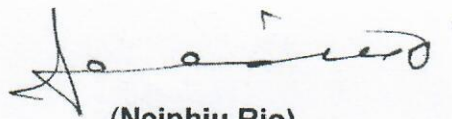


**THE NAGALAND LOKAYUKTA (SECOND AMENDMENT) BILL, 2021**

**Statement of objects and reasons**

Whereas, to simplify and modify certain provisions of the Nagaland Lokayukta Act 2017 (Act I of 2018) under Section 3, Sub-section 4 & Sub-section 9; Section 5 Sub-section 1; Section 32, Sub-section 1 and Section 33, Sub-section 2(b) to impart clarity to some provisions in the said Act with a view to implement the Act smoothly and expeditiously.

Therefore the State government considers it necessary to introduce a Bill in the State Assembly to amend the Nagaland Lokayukta Act 2017 (Act I of 2018) for enactment.



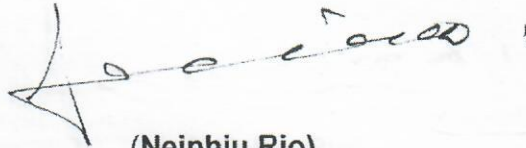
**(Neiphiu Rio)**  
Chief Minister

i/c Personnel & Administrative Reforms Department

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

The State Government is delegated with the power to make Rules under Section 32 of the Nagaland Lokayukta Act 2017.

The delegated legislation is of normal character.

A handwritten signature in black ink, appearing to read 'Neiphiu Rio', with a stylized arrow-like flourish on the left side.

**(Neiphiu Rio)**

Chief Minister

i/c Personnel & Administrative Reforms Department

**THE NAGALAND LOKAYUKTA (SECOND AMENDMENT) BILL, 2021**

A Bill to simplify and modify certain provisions of the Lokayukta Act, 2017 (Act 1 of 2018) and to impart clarity to some provisions in the said Act with a view to implement the Act smoothly and expeditiously.

Be it enacted by the Nagaland Legislative Assembly in the Seventy first year of the Republic of India as follows :-

**CHAPTER -1  
PRELIMINARY**

1. Short Title,  
Extent and  
Commencement

1. This Bill may be called the Nagaland Lokayukta (Second Amendment) Bill, 2021.
2. It extend to the whole state of Nagaland and applies also to the public servant posted outside Nagaland in connection with the affairs of the State of Nagaland.
3. The provisions of this Act shall come into effect forthwith.

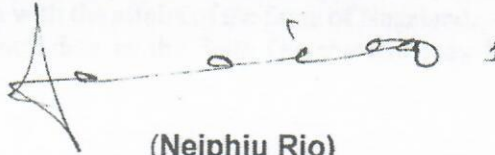
**CHAPTER - 2**

2. In Section 3, for the sub-section (4), the following sub-section (4) shall be substituted namely:

4 (i) A person shall not be qualified for appointment as the Lokayukta unless he/she has been a judge of the Supreme Court or the Chief Justice of a High Court or a judge of High Court or a person qualified to be appointed as a High Court Judge or a person who has vast knowledge of law and experience in judicial matters or courts or a person of impeccable integrity, outstanding ability having special knowledge and expertise of not less than twenty years in the matters relating to anti-corruption policy, public

administration, vigilance, finance including insurance and banking, law and management;

3. In Section 3, Sub-section (9) for the words "six months", the word "one year" shall be substituted.
4. In Section (5), sub-section (1), for the word "five ", the word "three" shall be substituted.
5. In Section 5, at the end of sub section (1), the following shall be added, namely:  
(c) The term of Lokayukta may be extended beyond three years by two more years on mutual agreement between the Lokayukta and the State government.
6. In Section 32, sub-section (1), the following words "in consultation with Lokayukta" shall be deleted
7. In Section 33, sub-section 2(b), the following words shall be added after the words 'ordinary sitting', namely; "within the State of Nagaland".



(Neiphiu Rio)  
Chief Minister

i/c Personnel & Administrative Reforms Department